

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
Jaipur Bench, Jaipur

ORDER SHEET

MA5XNAY327x328xMMT  
329x94

Application No. MA 327/94  
(CP 25/94) of 199  
(OA 610/92)

Applicant(s).....Udai Ram.....

Respondent(s).....Anil Choudhary & Ors.

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry

Orders of the Tribunal

22.8.94

Shri P.S. Sirohi, counsel for the applicant.

Shri V.S. Gurjar, counsel for the respondents.

Heard learned counsel for the parties. It is not in the interest of the public to consider the ~~matters~~ Military ~~Operation~~ in such a light way. If there is any excess work, the person can be employed and should be employed and no arbitrary action should be taken. However, a person who wants appointment should go in time and should approach the authorities in time and thereafter he can claim the benefit. The applicant can again go and make submission whenever the vacancy is available on account of the excess work and thereafter his case will be considered. ~~by the authority concerned for re-employment~~ with these remarks the & MA stands disposed

of.

Q)

( O.P. SHARMA )  
MEMBER (A)

( D.L. MEHTA )  
VICE CHAIRMAN

Ab initio  
app. & up. Col. a  
u/s 4712

Dec 30/88

3/10/95